

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

IB-657/ND/2021

IA-5514/2024, IA-5880/2024, IA-88/2025, IA-4133/2024, IA-2127/2025

IN THE MATTER OF:

Manish Aneja & Ors.

.....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 17.07.2025

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Shlok Chandra, Adv and Abhishek Keer Adv, Adv
Kaushik Mishra, Adv Shailesh Rajora in IA-
2127/25

For the Respondent :

For the RP : Mr. Rishabh Jain, Adv Abhishek Anand,
Adv Karan Kohli, Adv Vaishvani

ORDER

Due to paucity of time, list this matter on **12.08.2025**.

**Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)**